

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 364 of 2017 in C.P. (I.B) No. 94/9/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017**

Name of the Company: Invent Assets Securitisation & Reconstruction  
Pvt Ltd.  
V/s.  
SAL Steel Ltd. & Ors.

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy  
Code

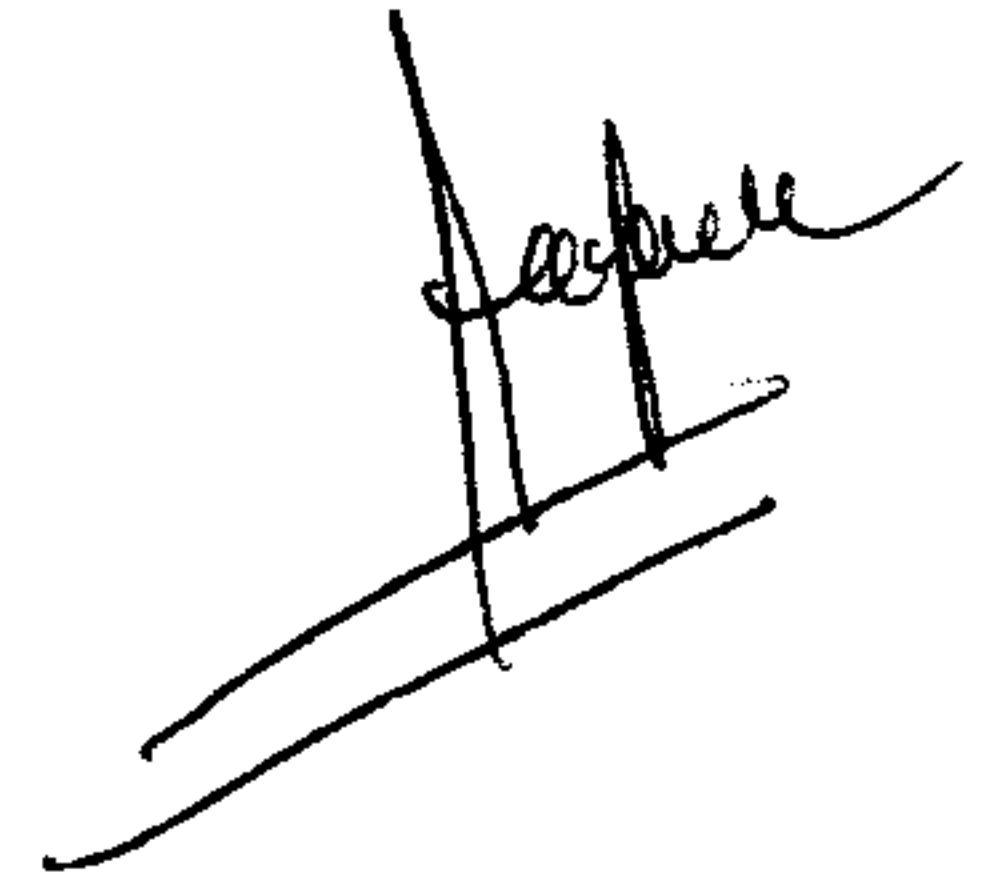
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.

2. CA (Ar.) HITEN PARIKH

FCA

Respondent



**ORDER**

None present for Petitioner. Learned FCA Mr. Hiten Parikh present for Respondent.

Letter dated 13.11.2017 received from IBBI confirming the name of Mr. Navin Srichand Kanjwani as resolution professional in CP(IB) 94/NCLT/AHM/2017.

Hence, Mr. Navin Srichand Kanjwani is appointed as Resolution Professional by IBBI.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 16th day of November, 2017.